
(2023) 06 CESTAT CK 0044

In the Customs, Excise And Service Tax Appellate Tribunal

Case No : Service Tax Appeal No.425 Of 2012

M/S.Dependable Security Bureau

APPELLANT

Vs

Commissioner Of GST & Central Excise

RESPONDENT

Date of Decision : 19-06-2023

Acts Referred:

Customs, Excise And Service Tax Appellate Tribunal (Procedure) Rules, 1982 — Rule 20

Citation : (2023) 06 CESTAT CK 0044

Hon'ble Judges : Sulekha Beevi C.S., Member (J);Ajit Kumar, Member (T)

Bench : Division Bench

Advocate : R. Rajaraman

Final Decision : Dismissed

Judgement

Sulekha Beevi C.S., Member (J)

1. There is no representation for the appellant. Registry had issued notice to the appellant by registered post which has been returned with the remark "left". On 17.04.2023, the Bench had directed to issue notice through department.

2. Ld. A.R Sri R. Rajaraman submitted that the efforts made by the department had not been successful as the notice has been returned with the remark "addressee left".

3. It is presumed that the appellant is not interest in prosecuting the case. Appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.